

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09-07-2021 AT 2.30 PM THROUGH VIDEO  
CONFERRING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)  
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : IBA/646/2020  
PETITION NUMBER :  
NAME OF THE PETITIONER : Kirokar Corrocoad Pvt Ltd  
NAME OF THE RESPONDENTS : EDAC Engineering Ltd  
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

(10)

[IBA/646/2020]

**ORDER**

Ld. Counsel Mr. S. Venkatesan for the Applicant is present. There is no representation for the Respondent.

This application is filed for default of Rs.57,58,174.94 as operational debt. This application was filed on 23.09.2020. By notification dated 24.03.2020, the jurisdiction of this Adjudicating Authority was raised from Rs. 1 Lakh (Rupees One Lakh) to Rs. 1 Crore (Rupees One Crore). The pecuniary jurisdiction is below Rs. 1 Crore (Rupees One Crore). Hence, this application is not maintainable before this Adjudicating Authority.

Accordingly, this IBA/646/2020 stands **dismissed**.

-sd-  
**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-sd-  
**(R. SUCHARITHA)**  
MEMBER (JUDICIAL)

vs